

**HIGH COURT OF MADRAS - MADURAI BENCH****SITTING ARRANGEMENT - From 04.02.2019**

<b>Sl.No.</b>	<b>HON'BLE JUDGES</b>	<b>SUBJECT</b>
1	N.Kirubakaran, J and S.S.Sundar, J	Public Interest Litigations (All Stages) Writ Appeals relating to Motor Vehicle, Local Administration, Land Reforms, Land Tenancy, Agricultural Marketing, Labour, Service and Electricity (All Stages) Appeals under Tax Laws to be heard by Division Bench (including Writ Appeals) Matters relating to DRT and DRAT (All Stages) Cases relating to Commercial Appellate Division (All Stages)
1a	N.Kirubakaran, J	After Division Bench Work - Writ Petitions (All Stages) - of the years 2013 and 2014
1b	S.S.Sundar, J	After Division Bench work - Civil Revision Petitions (All Stages) - of the years 2013 and 2014
2	P.N.Prakash, J and B.Pugalendhi, J	Habeas Corpus Petitions - (All Stages) Criminal Appeals to be heard by a Division Bench including cases relating to Crime Against Women and any other Criminal Matters to be heard by a Division Bench (All Stages) Criminal Contempt and Appeals relating to Orders in Contempt Proceedings (All Stages)
2a	P.N.Prakash, J	After Division Bench Work - old Criminal Original Petitions
2b	B.Pugalendhi, J	After Division Bench Work - Criminal Original Petition (u/s.482 & 407 of Cr.P.C), Writ Petition (Cr.PC) (All Stages) - upto the year 2017
3	K.Kalyanasundaram, J and R.Tharani, J	Writ Appeals relating to Education, Industrial Laws, Co-operative Societies, Sales Tax, Customs & Central Excise and Mines and Minerals Writ Petitions relating to Central Administrative Tribunals (All Stages) Writ Appeals not assigned to any other Bench (All Stages) First Appeals, Civil Miscellaneous Appeals and Second Appeals and Special Tribunal Appeals (All Stages) Writ Appeals and Writ Petitions relating to Land Encroachment & Unauthorised Construction, Writ Petitions to be heard by Division Bench but not assigned to any other Division Bench (All Stages)
3a	K.Kalyanasundaram, J	After Division Bench Work - Second Appeals (All Stages) - of the year 2013 and 2014 Contempt Petitions relating to orders of Judges (Single Bench) who have demitted office
3b	R.Tharani, J	After Division Bench work - Civil Revision Petitions (All Stages) - of the years 2015 and 2016
4	R.Mahadevan, J	Writ Petitions relating to Service - from the year 2015 (All Stages) Writ Petitions relating to Freedom Fighters' Pension Scheme

5	J.Nisha Banu, J	Second Appeals - from the year 2015 (All Stages) Civil Miscellaneous Second Appeals, Company Appeals and Transfer Civil Miscellaneous Petitions (All Stages) Civil Revision Petitions - upto the year 2012 (All Stages)
6	N.Seshasayee, J	Criminal Original Petition (u/s.482 & 407 of Cr.P.C), Writ Petition (Cr.PC) (All Stages) - from the year 2018
7	G.R.Swaminathan, J	Writ Petitions relating to Education, Local Authorities, Mines and Minerals, Industries, Forests, State Excise and Prohibition - from the year 2015 Writ Petitions which are not specifically assigned to any other Bench (All Stages) - from the year 2015 Writ Petitions (All Stages) - of the year 2012
8	Abdul Quddhose, J	Writ Petitions relating to Labour, Urban Land Ceiling, Land Acquisition, Other Land Laws, Land Reforms, Land Tenancy, Motor Vehicles, Motor Vehicle Tax, All other Taxes & Duties, Export and Import, Customs and Central Excise (All Stages) - from the year 2015 Writ Petitions (All Stages) - upto the year 2011
9	M.Dhandapani, J	Criminal Original Petitions - Anticipatory Bail and Bail, Petitions for cancellation, relaxation or modification of Bail and Anticipatory Bail All other Petitions concerning Bail and Anticipatory Bail CBI & Prevention of Corruption Act Cases (All Stages)
10	S.Ramathilagam, J	Civil Miscellaneous Appeals (All Stages) Civil Revision Petition (All Stages) - from the year 2017
11	T.Krishnavalli, J	Criminal Appeals and Criminal Revision (All Stages) (including Criminal Appeals relating to Crime Against Women)
12	R.Pongiappan, J	First Appeals - (All Stages) Second Appeals (All Stages) - from the year 2009 to 2012
13	R.Hemalatha, J	Second Appeals (All Stages) - upto the year 2008

Note:

- Cases should be listed chronologically as per the date of filing, unless otherwise directed having regard to exceptional urgency.
- Review Applications should be posted before the Judge/Judges whose order is sought to be reviewed.
- Cases relating to Senior Citizens, Crime against Women, Persons with Disability and Children shall be taken up on priority basis.
- All Bails and Anticipatory Bails which are part heard or Reserved for orders shall be placed before the Roster Bench, upon change of Roster.
- Part-heard matters ceased to be part-heard with change of assignment unless where a proposal for continuation of the matter is sent by the concerned Bench at the request of the parties and the same is approved by the Hon'ble The Chief Justice.
- Whenever the Division Bench/Single Bench directs the Registry with an observation to tag the case(s) in hand along with the similar case(s) and if the case(s) to be tagged is/are not within the Roster of the Hon'ble Bench, the Registry shall obtain appropriate orders from the Hon'ble The Chief Justice for tagging and listing the case(s) before the Hon'ble Court.

// BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//